

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.1023 of 2019**

**IN THE MATTER OF:**

**Punjab National Bank**

**.....Appellant**

**Vs.**

**Mr. Kiran Shah  
IRP of ORG Informatics Ltd.**

**.....Respondent**

**Present :**

**For Appellant:                    Mr. Shivanshu Kumar, Mr. Vikky Dang, Advocates**

**O R D E R**

**16.10.2019 -**        Learned counsel for the Appellant submits that after filing of the appeal, the Appellant come to know the order passed by the Adjudicating Authority on 19<sup>th</sup> August, 2019 which was uploaded on 19<sup>th</sup> September, 2019 and states that the application u/s 22 has become infructuous. This present appeal has become infructuous and the Appellant claims it will challenge the subsequent order dated 19<sup>th</sup> September, 2019. It is stated the application u/s 22 has been disposed of as not maintainable by the Adjudicating Authority ('National Company Law Tribunal') Ahmedabad Bench, Ahmedabad.

....contd.

In the circumstances, we are not deciding the issue in the present appeal but keep it open for Appellant to raise all the issues if it challenges any subsequent order passed by the Adjudicating Authority.

The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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